

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
MIR STEEL ROLLING MILLS PRIVATE LIMITED**
RELEVANT PARTICULARS

1. Name of Corporate Debtor	MIR STEEL ROLLING MILLS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	9th September, 2013
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies- Jammu
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28112JK2013PTC003990
5. Address of the registered office and principal office (if any) of corporate debtor	G.M.Complex, NH-1, Kadlabal, Pampore, Pulwama, Jammu & Kashmir -192122
6. Insolvency commencement date in respect of corporate debtor	20th March, 2020 (Order received on 21.03.2020)
7. Estimated date of closure of insolvency resolution process	16th September, 2020 (i.e. 180 days from date of commencement date of 20.03.2020)
8. Name and Registration number of the insolvency professional acting as interim resolution professional	Name : Neeraj Bhatia Reg. No.: IBBI/PA-001/IP-P00824/2017-2018/11400
9. Address & email of the interim resolution professional, as registered with the board	Address: P-27, First Floor, Malviya Nagar, New Delhi - 110017 Email: nbtrace1@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: P-27, First Floor, Malviya Nagar, New Delhi - 110017 Email: msrmpcpr@gmail.com
11. Last date for submission of claims	4th April, 2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): NIL
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	*Please see below Web link: Forms may be downloaded from https://ibbi.gov.in/home/downloads Physical Address: Not Applicable



NBhatia

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, Chandigarh has ordered the commencement of a corporate insolvency resolution process of the "MIR STEEL ROLLING MILLS PRIVATE LIMITED" on 20th March, 2020.

The creditors of "MIR STEEL ROLLING MILLS PRIVATE LIMITED" are hereby called upon to submit their claims with proof on or before **4th April, 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

*The claims may be submitted in their specific **Forms B, C, D, E and F** in terms of Regulation 7, 8, 9 and 9A of The insolvency and Bankruptcy Board of India (insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors (except Workmen and Employees), Financial Creditors, Workmen or Employees and Authorized Representatives of Workmen and Employees, respectively, as the case may be.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 21/03/2020

Place : New Delhi

Sd/-
Neeraj Bhatia

Interim Resolution Professional

Reg. No: IBBI/PA-001/IP-P00824/2017-2018/11400